

NATIONAL COMPANY LAW TRIBUNAL

(2)

MUMBAI BENCH



C.P. No.: TCP 182/2017

Filed U/s.:

Item No (As Per Cause List): Sr. No. 2.

Date: 7-2-2018

Name & Signature of Counsel for Petitioner:

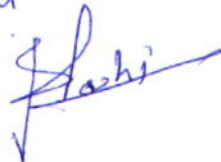
- 1) Adv. Bijal Soni i/b Adv. S. Kochhar 
for op. creditor 7/2/18.
- 2) Sohanlal Bhandari
fin. Director for op. creditor Company 

Name & Signature of Counsel for Respondent:

Skyam Kapadia
Prinzip N. Mehta
i/b PNM Legal

P.N. Mehta

Jitendra Joshi
Asst. Manager Legal



Note: Kindly Handover the Attendance Sheet before Hearing.

ORDER

C.P. No. 182/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. Discussed the matter with the Learned Representatives of both the sides.
3. In this case the Bench has noticed that reconciliation is required to ascertain the outstanding debt. For that, time is granted to both the sides and expected that the Learned Representatives shall sit together and come with a reconciliation before this Bench.
4. Adjourned to **05.03.2018**.

Sd/-

Bhaskara Pantula Monan
Member (Judicial)
07.02.2018.

aah

Sd/-

M.K. Shrawat
Member (Judicial)